

**Statement-III***Financial Releases under Cash Crop Oriented Development Schemes.*

(Rs. crores).

Schemes	1994-95	1995-96	1996-97
1	2	3	4
I. Oilseeds Production Programme	87.19	86.00	94.69
II. Sustainable Development of Sugarcane Based Cropping Systems	-	29.56	25.55
III. Intensive Cotton Development Programme	10.88	9.97	15.00
IV. Special Jute Development Programme	1.66	1.87	4.85
V. Horticulture	165.80	162.46	191.55

**Families below Poverty Line**

\*49. SHRI K.S. RAYADU : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether one million families below poverty line in Orissa are not getting benefits of Targeted Revised Public Distribution System TRPDS as reported in the Economic Times, Dated January 8, 1997;

(b) if so, the reasons therefor; and

(c) the steps proposed to help them to derive benefits given by the Government ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) No, Sir.

(b) Does not arise.

(c) As per the provisional estimates worked out by the Planning Commission for 1993-94 adopting the methodology of the Expert Group under Late Prof. Lakdawala, the number of persons below poverty line in Orissa is 160.60 lakhs, works to 48.5% of the State's population.

**Insurgency in N.E. States**

\*50. SHRI PRADIP BHATTACHARYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have entered into agreement with Bangladesh to combat insurgency in the North-Eastern States of the country;

(b) if so, the details thereof alongwith the factors responsible for increase in insurgency in the North-Eastern States; and

(c) the extent to which the agreement with

Bangladesh is likely to curb the insurgency in the region?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) No formal agreement has been entered into by the Government of India with the Government of Bangladesh to combat insurgency in the North Eastern States. However, institutional arrangements have been put in place with the Government of Bangladesh for dialogue and cooperation on security matters. These include (a) meetings of Home Secretaries of the two countries; (b) establishment of Joint Working Group to examine, indepth, all outstanding issues and to recommend practical measures for resolving them; (c) regular meetings at Director General level between Bangladesh Rifles and Border Security Force.

Certain States in the N.E. have varying degrees of militancy and terrorism. It cannot be said that there is any increase in such activities in the North Eastern States.

The positive attitude of new Bangladesh Government is likely to lead to denial of base and transit facilities to the insurgents in Bangladesh and this is expected to improve the security scenario in the North Eastern States.

**Selling of Wheat at lower rates**

\*51. DR M. JAGANNATH :  
SHRIMATI SARADA TADIPARTHI :

Will the Minister of FOOD be pleased to state :

(a) whether inspite of wheat crisis prevailing in Andhra Pradesh, the Food Corporation of India disposed of 5750 tonnes of wheat to the traders at lower rates in the State;

(b) if so, the reasons therefor; and

(c) the steps taken to check proper use of the wheat meant for the Public Distribution System in Andhra Pradesh ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) No, Sir. The open sale prices are fixed by the Government from time to time after taking relevant factors into consideration.

(c) FCI issues foodgrains under Public Distribution System to the State Governments or their nominees. In Andhra Pradesh, A.P. Civil Supply Corporation lifts the stocks from FCI godowns and distributes it to Fair Price Shops. The State Government takes necessary measures for proper use of wheat meant for Public Distribution System.

#### Wheat Supply to Bogus Firms

\*52. SHRI MANGAL RAM PREMI :  
SHRI I.D. SWAMI :

Will the Minister of FOOD be pleased to state :

(a) whether a racket involving Rs.200 crore worth of wheat has come to light in the recent past in Haryana;

(b) if so, whether wheat meant for free supply in open market was sold to 30 bogus firms by the Food Corporation of India;

(c) if so, the names of firms to whom the wheat was supplied and officials of FCI involved in the scam;

(d) whether any inquiry has been conducted in the matter;

(e) if so, the outcome thereof; and

(f) the action taken proposed to be taken against those found guilty ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (c) A case FIR No. 10 dated 16th January, 1997 against Senior Regional Manager, FCI, Haryana and others, under Section 420/109/199/200/120-B IPC, 7/10/55/EC Act and 3(1) (b) of Prevention of Black Marketing and Maintenance of Essential Commodities Act, 1980, was registered at Police Station, Civil Lines, Rohtak, Haryana. The main allegation in the FIR is that illegal gratification was demanded for allotment of wheat under open sale scheme by agents of Sr. Regional Manager, FCI, Haryana. The FIR names the then Sr. Regional Manager, FCI, Haryana and two other FCI Officials, apart from the private parties. The aforesaid wheat is reported to have been sold to different parties at exorbitant rates. It is further alleged that 5000 bags of wheat were allotted to a flour mill which was closed for 2/3 years.

In addition, preliminary reports of local officers of Rohtak district have alleged that a few firms have indulged in black marketing of open-sale-wheat.

(d) to (f) Investigations in the case arising from FIR No. 10 are being conducted by the Police. The matter has, however, been taken up with the CBI also for investigation. Final outcome would be known only after completion of investigation.

Two FCI officials and three others have been arrested. Warrant of arrest against the then Senior Regional Manager, FCI, Haryana have been issued. The services of the then Senior Regional Manager, FCI, Haryana have been repatriated to his parent cadre.

#### Militant Activities

\*53. SHRI REVINDRA KUMAR PANDEY :  
SHRI THAWAR CHAND GEHLOT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the quantum of RDX and explosive items alongwith arms and ammunition seized from the Kashmiri and other militants in the country during the last three years, upto now, State-wise;

(b) the steps taken by the Government to prevent such incidents; and

(c) the action taken by the Government against the arrested militants ?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) Statements showing the recoveries of RDX, Arms, Ammunition and Explosives during the years 1994, 1995 and 1996 are attached at Statement I, II and III.

(b) At the Central level, the following action is taken to curb militancy :

1. Ensuring coordination with State Governments/ Intelligence agencies/Investigating agencies of Central Government or matters relating to exchange of information, sharing of intelligence, planning of strategy and taking coordinated action.
2. Protection of international borders by
  - (a) Fencing and flood lighting in the sensitive areas on international borders.
  - (b) Strengthening the BSF on the borders through supply of night vision devices, hand held sets, binoculars, dragon lights etc. so as to enhance their capabilities.
  - (c) Setting up additional BOPs (Border Out Posts) with a view of reduce inter BOP distance.
3. Deployment of para military forces and providing of assistance of armed forces where necessary in affected areas.
4. Banning of militant 'outfits' where such activities